## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./	33619 <b>8</b> 59	
NB	Solanki	_Applicant (s).
	BB Gran	_Adv. for the Petitioner (s).
	Versus	
Union &	India 2 6	Respondent (s).
	B & Gody	Adv. for the Respondent (s)

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M.A./451/89

in

## O.A. Stamp No. 276/89

Coram : Hon ble Mr. G.S. Nair : Vice Chairman

Hon ble Mr. M.M.Singh : Administrative Member

## 23/3/1990

Counsel of respondents prays for time for filing reply. Accordingly, it is adjourned.

(M.M.Singh)

Administrative Member

(G.S.Nair) Vice Chairman

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CORAM : Hon'ble Mr. M.M. Singh .. Administrative Member

Hon'ble Mr. N.R. Chandran .. Judicial Member

10.7.1990

At the request for the counsel for the respondents, the matter is finally adjourned to 17.7.1990 for filing reply.

(NR Chandran) Judicial Member

( M M Singh )
Administrative Member

\*Mogera

M.A./451/89

in St.No. OA/276/89

Coram : Hon ble Mr. M.M.Singh

: Administrative Member

Hon ble Mr. N.R. Chandran : Judicial Member

## 17/7/1990

This is an application for condonation of delay. The counsel for the respondent wants further time.and also opposes the condonation of delay. In view of the averment in the application for condonation of delay and in terms of the relief sought, the delay is condoned. The application is therefore admitted. Registry to assign a number to the application. MA/451/89 stands disposed of as above.

Since the applicant only wants an implementation of the direction given by the Supreme Court in Inderpal Yadav's case, the matter is itself is taken up for final hearing The applicant submits that his case would be covered by the scheme framed pursuant to the Inderpal Yadav's case. Therefore a direction is given to the applicant to submit a representation to the General Manager, Western Railway, Churchgate, Bombay enclosing his service particulars and other relevant details claiming absorption. This representation should be made within one month from to-day. As soon as the representation is received the first respondent to consider his claim for absorption in the light of the scheme framed pursuant to the decision 🕱 in Inderpal Yadav's case and pass orders thereon within three months from the date of the representation. If the applicant is not entitled to the absorption then the first respondent to pass a speaking order giving reasons as to why the absorption cannot be made. It is however open to the applicant to agitate the said

decision in a separate application. O.A. is allowed as above. Registry to number the application before despatching the order to the respondents.

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(N.R.Chandran) Judicial Member (M.M.Singh) Administrative Member

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